

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A. NO. 148 OF 2010**

Wednesday, this the 24th day of February, 2010

**CORAM:**

**HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER  
HON'BLE Ms.K.NOORJEHAN, ADMINISTRATIVE MEMBER**

R.Raveendran  
Supporting Staff Grade I  
CPCRI Regional Station  
Kayamkulam ... **Applicant**

(By Advocate Mr. R.Rajasekharan Pillai )

**versus**

1. The Indian Council of Agricultural Research  
Krishi Anusandhan Bhavan, PUSA  
New Delhi – 110012  
represented by the Secretary
2. The Director  
Central; Plantation Crops Research Institute  
Kasargod
3. The Joint Director Central Plantation  
Crops Research Institute  
Regional Station  
Kayamkulam ... **Respondents**

(By Advocate Mr.T.P.Sajan )

The application having been heard on 24.02.2010, the Tribunal  
on the same day delivered the following:

**ORDER**

**HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER**

The claim of the applicant is that he may be considered to the  
post of Driver as per on line advertisement published by the Department.  
The applicant is now working as Supporting Staff (Mazdoor) in the  
Department. He also claims that he was permitted to drive the vehicle of  
the Department by the Departmental authorities. On the basis of the

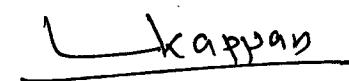
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experience which he had gained by handling all the vehicles in the Department, he may be given a chance to compete in the selection for Drivers. However, he had already applied for the post and his application was rejected on the ground that he is not having the essential qualification required for the post of Driver.

2. We are of the view that the claim put forth by the applicant to consider him for the post of Driver and to regularize him as Driver is not legitimate.
3. In view of the above, we dismiss the OA, at the admission stage itself.

Dated, the 24<sup>th</sup> February, 2010.

  
K.NOORJEHAN  
ADMINISTRATIVE MEMBER

  
JUSTICE K.THANKAPPAN  
JUDICIAL MEMBER

VS